

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**FAO No. 552 of 2022 (O & M)**

United India Insurance Company ..... Appellants  
V/s  
Savitri Devi and others ..... Respondents

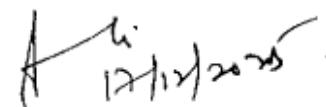
**Notice to:**

**Respondents:**

**7. Ravinder Singh son of Balvir Singh, resident of village Deoban, Tehsil & District Kaithal, Haryana-136027 (Owner of the 1-10 bearing registration No. HR-08U-9895).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **10.03.2026(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 17th day of December, 2025.

  
17/12/2025  
Superintendent (Judicial),  
For Registrar (Judicial)

